

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-806/PB/2019
IA/3510/2024, IA/3513/2024

IN THE MATTER OF:

Mr. Ravinder Aggarwal and Ors.

...PETITIONER

Vs.

M/s. MSA Developers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Applicant

:Mr. Rishabh Arora, Adv. in
IA/3510/2024 & IA/3513/2024.

For the RP

For the Respondent/Corporate Debtor :

:Ms. Manvi Jain, Adv.

ORDER

IA/3510/2024

This is an application filed on behalf of the Successful Resolution Applicant in terms of Section 60(5) of IBC read with Rule 11 of NCLT Rules, 2016 seeking amendment in the Memo of Parties in IA/1075/2022.

Heard the Ld. counsel on behalf of the Applicant who submitted that the Applicant is a Successful Resolution Applicant and the Resolution Plan has been approved by this Adjudicating Authority and in terms of the approved Resolution Plan the IA/1075/2022 is to be perused by the Applicant herein and therefore a need has risen for amendment in the Memo of Parties.

Ld. counsel on behalf of the Resolution Professional (who had filed IA/1075/2022) is present and submitted that in view of the approval of the Resolution Plan, they have no objection if the name of the Applicant is substituted in place of the RP. Liberty is granted to the Applicant to substitute

their name in place of Applicant in IA/1075/2022. The amended Memo of Parties as filed in this application is taken on record. Necessary corrections, if any may be carried out. With these observations, present IA is **disposed of**.

IA/3513/2024

This is an application filed on behalf of the Successful Resolution Applicant in terms of Section 60(5) of IBC read with Rule 11 of NCLT Rules, 2016 seeking amendment in the Memo of Parties in IA/1073/2022.

Heard the Ld. counsel on behalf of the Applicant who submitted that the Applicant is a Successful Resolution Applicant and the Resolution Plan has been approved by this Adjudicating Authority and in terms of the approved Resolution Plan the IA/1073/2022 is to be perused by the Applicant herein and therefore a need has risen for amendment in the Memo of Parties.

Ld. counsel on behalf of the Resolution Professional (who had filed IA/1073/2022) is present and submitted that in view of the approval of the Resolution Plan, they have no objection if the name of the Applicant is substituted in place of the RP. Liberty is granted to the Applicant to substitute their name in place of Applicant in IA/1073/2022. The amended Memo of Parties as filed in this application is taken on record. Necessary corrections, if any may be carried out. With these observations, present IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)